

ORIGINAL APPLICATION No. 295/90.

Shri Asok M. Cherian for applicant.

Shri Sankarankutty Nair ACGSC.

17.4.1990.

SPM & AVH

Heard. Admit. Issue notice to the respondents to file counter affidavit within five weeks with a copy to the learned counsel for the applicant, who may file rejoinder, if any, within two weeks thereafter with a copy to the counsel for the respondents.

List before DR for completion of pleadings on 4.6.1990.

3. S.R.

17.4.1990.

TWZ

Both sides represented through counsel. Time till 2.7.90 granted to file reply, if any, as prayed for.

B
4.6.90.

TWZ

The counsel for the applicant is present. Respondents are represented through counsel. The counsel for the applicant submits that the matter has become infructuous and that he will file a memo to that effect today. He requests that the case may be posted to a nearer date. Hence, the case is posted for hearing before the court on 5.7.90.

B
2.7.90.

5-7-90

SPM & AVH

ORDER

Mr Asok M Cherian for applicant
Mr Thomas John for respondents(proxy)

The learned counsel for the applicant Shri Asok M Cherian appeared before us today and indicated that since the relief prayed for in the original application has been accorded to the applicant, he does not wish to press the application any more. Accordingly the application is closed as not pressed.

AVH
(AV HARIDASAN)
JUDICIAL MEMBER

5-7-1990

S.R.
(SP MUKERJI)
VICE CHAIRMAN